

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-2083/ND/2019
IA/2715/2020

IN THE MATTER OF:

M/s Modern Credit Pvt Ltd

Vs.

M/s KPG International Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manoj Kumar Garg, IRP
For the Respondent/ Suspended Board of Directors : Mr. Kanwal Chaudhary

ORDER

We have heard Mr. Kanwal Chaudhary, Ld. Counsel for the Suspended Board of Directors, and Mr. Manoj Kr. Garg, Ld. Counsel for the IRP.

Ld. Counsel for the IRP submitted that on 15.10.2020, he has received some documents but the physical copy of the documents have not been handed over to him. Ld. Counsel for the suspended board of directors submitted that yesterday he has received a mail in respect of the physical copy of the documents and seeks ten days' time to hand over the same to the Ld. Counsel for the RP. Prayer is allowed. He is directed to hand over the same within 10 days from today. List the case on 26.11.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-2083/ND/2019
IA/3448/2020

IN THE MATTER OF:

M/s Modern Credit Pvt Ltd

Vs.

M/s KPG International Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Ms. Amrita Rana, Mr. Aabhas Singh, HDFC,

: Mr. Manoj Kumar Garg, IRP and Mr. Kanwal Chaudhary on
behalf of Suspended Board of Directors

ORDER

IA/3448/2020:-

We have heard Mr. Kanwal Chaudhary, Ld. Counsel for the Suspended Board of Directors, Ms. Sampurna Gupta, Ld. Counsel for the petitioner and Mr. Manoj Kr. Garg, Ld. Counsel for the IRP. Ld. Counsel for the respondent submitted that he has already handed over the vehicle and that has been corroborated by the Ld. Counsels for the petitioner as well as by IRP. Ld. Counsel for the petitioner submitted that yesterday petitioner has received the vehicle and now there is no other grievance against the respondent. Ld. Counsel for the petitioner further submitted that the present application may be disposed off.

Considering the submissions made on behalf of the parties, since the vehicle has already been handed over to the petitioner and there is no other grievance pending against the



respondent, therefore, the application is disposed off as the vehicle has been handed over to the petitioner. **With this order the present IA stands disposed off.**

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)